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LAW DEPARTMENT NOTIFICATIONS

The 22nd July 1944

No. 2986—IR-44-L.—The following Regulation, made by the Governor of Orissa under sub-section (2) of section 92 of the Government of India Act, 1935, assented to by the Governor-General on the 14th July 1944, is hereby published for general information :—

ORISSA REGULATION No. IV OF 1944 THE ANGUL LAWS (AMENDMENT) REGULATION, 1944

A REGULATION

TO AMEND THE ANGUL LAWS REGULATION, 1936

Preamble WHEREAS it is expedient to amend the Angul Laws Regulation, 1936, for the purpose hereinafter appearing; Orissa Regulation V of 1936

NOW, THEREFORE, the Governor of Orissa, in exercise of the powers conferred by sub-section (2) of section 92 of the Government of India Act, 1935, is pleased to make the following Regulation :—

Short title and commencement 1. (1) This Regulation may be called the Angul Laws (Amendment) Regulation, 1944.

(2) It shall come into force at once.

Amendment of the Schedule to Orissa Regulation V of 1936 2. In Part II of the Schedule to the Angul Laws Regulation, 1936, the following amendments shall be made, namely :— Orissa Regulation V of 1936

(a) the entry "1913 VII The Indian Companies Act, 1913 The whole" shall be inserted immediately below the entry "1912 IV The Indian Lunacy Act, 1912 The whole except Chapter IV";

(b) (i) the entry "1914 II The Destructive Insects and Pests Act, 1914 The whole" shall be inserted immediately below the entry "1913 VII The Indian Companies Act, 1913 The whole";

(ii) in the entry "1914 III The Indian Copyright Act, 1914 The whole" the word "Ditto" shall be substituted for the words "The whole";

(c) the entry "1932 XIV The Indian Air Force Act, 1932 Ditto" shall be inserted immediately below the entry "1931 XXIII The Indian Press (Emergency Powers) Act, 1931 Ditto";

(d) the entry "1934 XXXIV The Indian Navy (Discipline) Act, 1934 Ditto" shall be inserted immediately below the entry "1934 XXV The Factories Act, 1934 The whole".

By order of the Governor
C. G. NAIR
Secretary to Government

The 22nd July 1944

No. 2987—IR-44-L.—The following Regulation, made by the Governor of Orissa under sub-section (2) of section 92 of the Government of India Act, 1935, assented to by the Governor-General on the 14th July 1944, is hereby published for general information :—

ORISSA REGULATION No. III OF 1944

THE KHONDMAIS LAWS (AMENDMENT) REGULATION, 1944

A

REGULATION

TO AMEND THE KHONDMAIS LAWS REGULATION, 1936

Preamble WHEREAS it is expedient to amend the Khondmais Laws Regulation, 1936, for the purpose hereinafter appearing ; Orissa Regulation IV of 1936

NOW, THEREFORE, the Governor of Orissa, in exercise of the powers conferred by sub-section (2) of section 92 of the Government of India Act, 1935, is pleased to make the following Regulation :—

Short title and commencement 1. (1) This Regulation may be called the Khondmais Laws (Amendment) Regulation, 1944.

(2) It shall come into force at once.

Amendment of the Schedule to Orissa Regulation IV of 1936 2. In Part II of the Schedule to the Khondmais Laws Regulation, 1936, the following amendments shall be made, Orissa Regulation IV of 1936

namely :—
(a) the entry " 1913 VII The Indian Companies Act, 1913 The whole " shall be inserted immediately below the entry " 1912 IV The Indian Lunacy Act, 1912 The whole except Chapter IV " ;

(b) (i) the entry " 1914 II The Destructive Insects and Pests Act, 1914 The whole " shall be inserted immediately below the entry " 1913 VII The Indian Companies Act, 1913 The whole " ;

(ii) in the entry " 1914 III The Indian Copyright Act, 1914 The whole " the word " Ditto " shall be substituted for the words " The whole " ;

(c) the entry " 1932 XIV the Indian Air Force Act, 1932 Ditto " shall be inserted immediately below the entry " 1931 XXIII The Indian Press (Emergency Powers) Act, 1931 Ditto " ;

(d) the entry " 1934 XXXIV The Indian Navy (Discipline) Act, 1934 Ditto " shall be inserted immediately below the entry " 1934 XXV The Factories Act, 1934 The whole " .

By order of the Governor
C. G. NAIR
Secretary to Government